

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1269/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

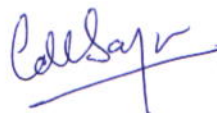
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2017

NAME OF THE PARTIES: Karam Chand Thapar & Bros (Coal Sales) Ltd.
V/s.
Gandhar Oil Refinery India Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

①	ANKIT R KOIHARI Adv. I/b Link Legal	Advocate for Petitioner	
---	---	----------------------------	---

②	Charles De Souza i/b VERUS for	Advocate for the Respondent	
---	-----------------------------------	--------------------------------	---

ORDER

C.P No. 1269/I&BP/NCVT/MB/MAH/2017

The Counsel for the Petitioner and Corporate Debtor are present.

At the memo of withdrawal filed by the Petitioner, the Company Petition is hereby **dismissed** as withdrawn looking at the settlement arrived between the parties.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)